**GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI**

**DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**

**8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.**

**NOTICE**

Sub: **Advertisement for the post of Consultants for rendering legal opinion.**

 Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi requires the services of two practicing Advocates having put in not less than seven years of practice in Delhi High Court to be engaged as consultants (full time) for rendering legal opinion on various issues. The engagement will be on contract basis with a consolidated remuneration of Rs. 75,000/- per month, initially for a period of one year which may be extended for further 2 years on mutually agreed terms.

 Application format and terms and conditions of engagement can be downloaded from the website of this department [www.law.delhigovt.nic.in](http://www.law.delhigovt.nic.in). Applications complete in all respects alongwith copies of supporting documents should reach this office by 11/03/2016. Applications received after the 11/03/2016 or incomplete or without supporting documents will be summarily rejected.

Dy. Secretary(Admn.)

Telephone : 23392027

**Application format for engagement of Consultants**

**for rendering legal opinion**

|  |  |  |
| --- | --- | --- |
| 1. | Name |  |
| 2. | Date of Birth |  |
| 3. | Enrolment No. and date |  |
| 4. | Address  |  |
| 5. | Mobile No. & email ID |  |
| 6. | Educational Qualifications |  |
| 7. | Professional Qualifications |  |
| 8. | Professional experience  |  |
| 9. | Additional information, if any |  |

The information furnished above is true and correct and nothing material has been concealed by me.

Signature

**Terms and conditions for the post of Consultants for rendering legal opinion.**

1. The engagement is on full time contract basis and will not vest any right or claim for regular appointment against the said post.

2. The engagement is initially for a period of one year, which may extended for further two years on mutually agreed terms.

3. The appointee shall be designated as Consultant, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi.

4. The appointee shall be entitled to a consolidated remuneration @ Rs. 75,000/- (Rupees Seventy Five Thousand only) per month.

5. The Employer shall provide the appointee with Secretarial assistance including office telephone, etc. as are necessary to enable him to discharge his duties.

6. The appointee shall be entitled to TA/DA when on official tour.

7. The appointee shall be entitled to leave @ 2.5 days each month during the period of contract.

8. The employer deserves the right to terminate the said contract at any time before the expiry of the term of one year without any reason whatsoever.

9. The other terms and conditions of engagement of the appointee shall be regulated through the orders issued by the Government from time to time.

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**DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**

**8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.**

**NOTICE**

Sub: **Advertisement for the post of Consultants for vetting of statutory documents.**

 Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi requires the services of two retired government officers having Law Degree from recognised University with minimum 10 years experience in the field of Legislative drafting with an excellent service record in the field to be engaged as consultants for vetting of statutory documents, etc. The engagement will be on contract basis with a consolidated remuneration of Rs. 50,000/- per month, or last pay drawn minus pension with applicable DA, whichever is higher. The engagement is initially for a period of one year which may be extended for further 2 years on mutually agreed terms.

 Application format and terms and conditions of engagement can be downloaded from the website of this department [www.law.delhigovt.nic.in](http://www.law.delhigovt.nic.in). Applications complete in all respects alongwith copies of supporting documents should reach this office by 11/03/2016. Applications received after the 11/03/2016 or incomplete or without supporting documents will be summarily rejected.

Dy. Secretary(Admn.)

Telephone : 23392027

Application format for engagement of Consultants

For vetting of statutory documents, etc.

|  |  |  |
| --- | --- | --- |
| 1. | Name |  |
| 2. | Date of Birth |  |
| 3. | Details of previous employment and last pay drawn. |  |
| 4. | Address  |  |
| 5. | Mobile No. & email ID |  |
| 6. | P.P.O. No. |  |
| 7. | Date of retirement |  |
| 8. | Educational Qualifications |  |
| 9. | Professional Qualifications |  |
| 10. | Nature of work handled in the previous job |  |
| 11. | Additional information, if any |  |

The information furnished above are true and correct and nothing material has been concealed by me.

Signature

**Terms and conditions for the post of Consultants for vetting of statutory documents.**

1. The engagement is on full time contract basis and will not vest any right or claim for regular appointment against the said post.

2. The engagement is initially for a period of one year, which may extended for further two years on mutually agreed terms.

3. The appointee shall be designated as Consultant, Department of Law, Justice and Legislative Affairs, Govt. of NCT of Delhi.

4. The appointee shall be entitled to a consolidated remuneration @ Rs. 50000/- (Rupees Fifty Thousand only) per month or last pay drawn minus pension with applicable DA whichever is higher.

5. The Employer shall provide the appointee with Secretarial assistance including office telephone, etc. as are necessary to enable him to discharge his duties.

6. The appointee shall be entitled to TA/DA when on official tour.

7. The appointee shall be entitled to leave @ 2.5 days each month during the period of contract.

8. The employer deserves the right to terminate the said contract at any time before the expiry of the term of one year without any reason whatsoever.

9. The other terms and conditions of engagement of the appointee shall be regulated through the orders issued by the Government from time to time.